

same period. It is evident that the rejection of the PESB recommended panel by the Government on grounds other than those related to vigilance is only in rare cases for which no change on this count is envisaged at this stage.

Revised investment guidelines for surplus cash

808. SHRI A. W. RABI BERNARD: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether it is a fact that Central Public Sector Units including CIL, ONGC, OIL, NMDC have surplus cash reserves during 2013-14, if so, the details thereof;

(b) whether Government has revised guidelines on investment of surplus fund by Central Public Sector Enterprises, if so, the details thereof; and

(c) whether the revised guidelines will help these Central Public Enterprises to invest surplus fund gainfully and in a transparent manner without compromising safety and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI G.M. SIDDESHWARA): (a) As per information available in the Public Enterprises Survey 2013-14, laid in the Parliament on 26.02.2015, the aggregate amount of Cash and Bank balances of Central Public Sector Enterprises was ₹ 263464.49 crores as on 31.03.2014. The cash and bank balance of CIL,ONGC, OIL, and NMDC as on 31.03.2014 were as under:

CIL	₹ 9817.84 crores
ONGC	₹ 10798.88 crores
OIL	₹ 11543.68 crores
NMDC	₹ 18657.23 crores

(b) and (c) Guidelines on investment of surplus funds was issued on 27th June 1994. These were revised from time to time. However, no revision has been made after August, 2012.

Performance of BRPSE

809. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the performance of Board for Reconstruction of Public Sector Enterprises (BRPSE) since its inception;